

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
ORIGINAL APPLICATION NO. 202 OF 2021 (SZ)**

**IN THE MATTER OF:**

**Sri. Kuntla Dharmarjun Reddy**

.....Applicant(s)

**Versus**

**District Collector, Suryapet & Others**

.....Respondent(s)

**REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE  
HON'BLE NATIONAL GREEN TRIBUNAL CHENNAI IN O.A. NO.202 OF  
2021 FILED BY KUNTLA DHARMARJUN REDDY VS THE DISTRICT  
COLLECTOR, SURYAPET & OTHERS.**

**Place: Suryapet**

**Date : 21.12.2021**

**Mrs. H.Yasmeen Ali  
(Respondent)**

**REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NGT, (SZ) CHENNAI IN O.A. No.202 OF 2021 FILED BY SRI KUNTLA DHARMARJUN REDDY REGARDING THE DAMAGE CAUSED TO KARNALA KUNTA LAKE, SURYAPET DISTRICT.**

It is to submit that Sri. Kuntla Dharmarjun Reddy R/o Suryapet District filed an application before the Hon'ble National Green Tribunal, Southern Zone, Chennai (OA No. 202 of 2021) regarding the damage caused to Karnala Kunta Lake, Suryapet District and the main prayer of the applicant is as follows:

- i. Declare the land development, filling in the Buffer Zone and FTL of Karnala Kunta Lake at Kuda Kuda Village of Suryapet District in Telangana State by Respondent Nos. 5 & 6 as illegal and against the provisions of Environment (Protection) Act, 1986; Water (Prevention and Control of Pollution) Act, 1974; EIA Notification, 2006 and The Telangana Irrigation Act, 1357 F and restrain the Respondent Nos. 5 & 6 from take up area development and construction works in the FTL, Buffer Zone of Karnala Kunta Lake.
- ii. Direct the Respondents 1 to 4 to conduct detailed assessment study with the help of CSIR-NEERI on the adverse effects on Karnala Kunta Lake at Kuda Kuda Village in Suryapet District due to filling, damage caused by the Respondent Nos. 5 & 6 and restore the same to its natural state.
- iii. Direct the Official Respondents to take appropriate statutory legal action against Respondent Nos. 5 & 6 for causing damage to Karnala Kunta Lake according to the Section 24 of Water Act and Section 50 of the Telangana Irrigation Act, and not to register the plots in the land of Karnala Kunta Lake.
- iv. Pass any other orders as the Hon'ble Tribunal may deem fit and proper in facts and circumstances of the case.

**Constitution of the Joint Committee:** The Hon'ble NGT, Chennai has heard the matter and passed Orders dated 26.10.2021 constituting a Joint Committee comprising of:

- 1) District Collector, Suryapet District, Telangana State.
- 2) Senior Officer from Ministry of Environment, Forests and Climate Change (MoEF & CC), Integrated Regional office, Hyderabad.
- 3) Senior Officer from Telangana State Level Environment Impact Assessment Authority (SEIAA)
- 4) The Superintending Engineer, Minor Irrigation Department, Telangana State.
- 5) A Senior Officer from Telangana State Pollution Control Board (TSPCB).
- 6) The District Town and Country Planning Officer and Representative of Director of Town and Country Planning (DTCP)

**Members of the Joint Committee:** As per the Hon'ble NGT orders dated 26.10.2021, the committee was constituted with the following officials:

1. District Collector, Suryapet District, Telangana State
2. Dr. E. Arockia Lenin, Ministry of Environment, Forests and Climate Change (MoEF & CC), Integrated Regional office, Hyderabad.
3. Sri. G. Gangadhar, Secretary, SEAC & Representative of Telangana State Level Environment Impact Assessment Authority (SEIAA)
4. Sri. P.V.S. Nageshwar Rao, Superintending Engineer, Minor Irrigation Department, Telangana State.
5. Sri. G. Hanmanth Reddy, Joint Chief Environmental Engineer & Representative of Telangana State Pollution Control Board (TSPCB).
6. Sri R. Rahul, The District Town and Country Planning Officer and Representative of Director of Town and Country Planning

**Site Visit of Joint Committee:** As per the Hon'ble NGT directions, the Joint committee revisited the Karnala Kunta on 23.11.2021. The observations of the Joint Committee are as follows:

Karnala Kunta is also called as Regula Kunta is a very small tank under Panchayatraj Department and having the following Hydraulic Particulars:

Full Tank Level	+100.00 meters.
Tank Bund Level	+101.50 meters
Weir Length	14.00 Meters (constructed bye-wash in the low pocket on Right flank)
Tank bed area ( Full tank level)	Ac.08-28 Gts. (Ac.07-16 Gts. Government Shikam land, Ac.01-12 Gts. Private Patta land in FTL).
Buffer Area (9 meters from FTL)	Ac.00-34 Gts.
Ayacut	Ac.14-08 Gts.
No. of Off Take Sluice	1No. (on left Flank)

As per the Google earth image sources prior to 2016-2017, the status of Karnala Kunta water body are dry and poor. The tank was restored under Mission Kakatiya Phase-III in the year 2016-17 and the storage capacity is improved after desiltation of the tank. The following works are carried out during the execution of the work,

- a) Desiltation of the tank bed area
- b) Strengthening of the bund
- c) Restoration of the bye-wash weir, Irrigation channel.
- d) Earth work excavation of the Surplus Course.

The boundaries of the tank are as mentioned below:

<b>North</b>	Sri Sai Developers, Mandadi Avenues, Kuda Kuda (V), Chivemla (M), Suryapet District.
<b>East</b>	Residential Plots of Sri Ghanapuram Raghu
<b>South</b>	Ayacut area
<b>West</b>	60 feet road to Collectorate, Suryapet.

The total area of FTL and Buffer zone of Karnala Kunta is 09 Acre-22 Gts owned by both Government and private owners. An area of 07 Acre-16 Gts belongs to Government Shikam land bearing Survey. No. 328 and the remaining areas fall within FTL and buffer zone belongs to private owners having patta land bearing survey Nos. 321, 327 and 329.

**The point wise observations of Joint Committee as per NGT directions dated: 26.10.2021 (OA No. 202 of 2021) are given below:**

**3) It is quite unfortunate that the report does not refer to the nature of photographs submitted by the applicant along with the application showing the nature of alleged encroachment in the Full tank level (FTL) area of the concerned lake. As per the directions of the Hon'ble Apex Court as well as the Hon'ble National Green Tribunal, no construction or development activity can be possible either in the Full Tank level (FTL) area or in the Buffer zone of the lake or the water bodies. It is not known as to how permission has been granted by the authorities for such development.**

**Observations of Joint Committee:** As per the Hon'ble court directions the Joint Committee has revisited the tank Karnala Kunta. During the revisit Sri K. Dharmarjun Reddy (applicant) and also the respondents R5 (Sri Sai Developers Mandadi Avenues) and R6 (Sri Ganapuram Raghu) were present. During the inspection the applicant has again submitted the photographs and raised the similar points which were already mentioned in the petition.

Some of the photographs submitted by the applicant indicate the status of the tank during the heavy flood condition occurred during the period i.e. from 01.09.2021 to 09.09.2021 (88.90 mm rainfall).

The photographs are indicating the tank bed inundation over & above FTL level and raised water more than FTL (Full tank level) condition i.e MWL (maximum Water Level). It is a usual phenomenon that during the heavy flood condition there will be a surplus over the FTL and which will be normal and stabilized at FTL immediately after recede of flood, which will not affect the source (i.e. tank). Hence the condition is normal.

Certain photographs are indicating inundation of the fields but the same fields are kept ready for transplantation but not submergence during the food time. Transplantation is being continued immediately after recede of

the flood and no report of crop damage during the said khariff season. Therefore, no damage to crop.

Further with regard to weir/bywash allegation, it is restored to original condition and thereby no impact or effect on the source. With regard to cutting the bund (case filed), it was also an attempt by individual i.e., R6 (Sri Ganapuram Raghu) and Shiva, the same was stopped and suspended and case was also filed (FIR No.190/2020). Which will have impact to the bund with regard to stability. The bund was illegally cut down from its Tank bund level(TBL) and being leveled.

Based on the request of the applicant during team visit and also Hon'ble NGT direction, it was directed the concerned officials of Irrigation and Revenue to conduct resurvey for demarcating FTL & buffer zone lines to assess the actual status.

Accordingly resurvey was conducted on 24.11.2021 jointly by the Irrigation and Revenue department and demarcated the FTL and buffer zone lines of tank (Contours) as opined by the Joint Committee during the inspection on 23-11-2021. During the resurvey (plan indicating the features) it is noticed that the construction of wall in the survey no. 329 belongs to R6 (Sri. Ganapuram Raghu) is falling under buffer zone. It is a clear indication of violation of DTCP norms. Copy of the plan indicating encroachment is enclosed for reference. No permission was granted by any Government (competent) authority for such construction in the said buffer area pertaining to R6 (Sri Ganapuram Raghu) Sy.No.329.

Therefore, it is decided to issue notices to R6 (Sri Ganapuram Raghu) for removal of the construction (encroachment) for keeping the tank bed to the Original required status. In this connection notices were also issued on 30.11.2021 & 06.12.2021 by Irrigation Department under the section 46,47 and 48 of Irrigation Act 1357F to the party R6 (Sri Ganapuram Raghu) directing for the removal/demolition of said construction (encroachment). In response to the notices issued, the R6( Sri. Ganapuram Raghu) has not responded so far, the same will be pursued for demolition in due course of time by following due procedure.

**4) So we feel that it is necessary to implead the Directorate of Town and Country Planning (DTCP) authority and also the Telangana Lake Protection Committee as they are also necessary party to the proceedings. The applicant is directed to take steps to implead the above authorities before the next hearing date.**

DTCP authorities also attended the Joint inspection and submitted the following report stating that said case pertaining to approval of 02 layout files adjacent to Karnala Kunta, Kuda Kuda Village, Suryapet as follows:

1. Regarding R5 (Sri Sai Developers Mandadi Avenues) File No. G1/2527/Layout/2019 dt:24.12.2019 in Sy.Nos. 302, 309, 318, 319, 320, 321, 322, 323, 324, 325 & 327 to an extent of Ac. 30.29 Gts at Kuda Kuda Village, Suryapet town, applied by M/s Sri. Sai

Developers represented by its Managing Partner Sri. Mandadi Narender Reddy S/o Vidyasagar Reddy & Sri. B. Avender.

In view of the feasibility report of RDDTP, Hyderabad and NOC issued by the Irrigation & Revenue Departments, the DTLP and subsequently TLP were approved and forwarded to the Municipal Commissioner, Suryapet. The applicant was informed to pay the requisite fee, wherein the fee was paid by the applicants. The file is referred to the Engineering wing for report on infrastructural developments which is still awaited. The Municipal Commissioner, Suryapet shall take action to place the TLP proposals before District Level layout approval Committee for inspection and recommendations for releasing of such TLP as per the provisions of 172 (8) of Telangana Municipalities Act 2019.

2. Regarding R6 (Sri Ganapuram Raghu) File No.3049/W2/2021/3227 dt:16.05.2021 in Sy.No.329 to an extent of Ac. 4.00 Gts situated at Kuda Kuda Village, Suryapet filed by Smt. Ganapuram Bhavani W/o Raghu technical approval was given by DT&CP based on the filed inspection report of TPO & Commissioner, Suryapet Municipality and the technical pre-scrutiny remarks of TPA and Deputy Director - II.

The file was forwarded to the Commissioner, Suryapet Municipality wherein, the same was approved and fee intimation was generated. The applicant has not paid the fee. The file is kept on hold in view of the case filed in the Honourable National Green Tribunal vide Original Application No. 202 of 2021 filed by Kuntla Dharmarjun Reddy. The Municipal Commissioner Suryapet Municipality shall cancel the DTLP Proposals to an extent of Ac. 4.00 Gts in Sy.No. 329 with immediate effect.

As per Rule 3 (a) (1) of G.O.Ms.No.168 MA dt:07.04.2012.

- (i) No building / development activity shall be allowed in the bed of water bodies like river or nala and in the Full Tank Level (FTL) of any lake, pond, cheruvu or kunta / shikam lands.

Unless and otherwise stated, the area and the Full Tank Level (FTL) of a Lake / Kunta shall be reckoned as measured and as certified by the Irrigation Department and Revenue Department.

In view of the above and the NOCs issued by Irrigation & Revenue Departments vide EE/IB Divn/SRPT/AE-Tech/NOC/ /2018-19,dt:29.05.2019 and Lr.No.EE/IB Divn/SRPT/AE-Tech/NOC/336/2018-19, dt:24.05.2019, this office has accorded technical approval and forwarded the files to the Municipal Commissioner Suryapet for further action.

On inspection of the site at Karnala Kunta, Kuda Kuda Village, Suryapet, it is observed that the weir at Karnala Kunta is damaged and height of the weir is reduced. There is ambiguity in the height of the weir which adversely affects the FTL of the lake.

- 5) Though it was mentioned in the application that destruction of the bund of the lake, a criminal case has been registered by the police against the developer. But nothing has been mentioned regarding the same in the report submitted by the Joint committee.**

With regard to case filed against the R6 (Sri Ganapuram Raghu) it is submitted that vide complaint Dated 21.07.2020 by Irrigation Department stating that an attempt was made by R6 (Sri Ganapuram Raghu) and others to cut the bund. The bund was illegally cut down from its Tank bund level(TBL) and being leveled. Accordingly the FIR was also filed by the station house officer Chivemla based on the complaint of Irrigation Department vide FIR No. 190/2020 enclosed for ready reference against R6(Sri Ganapuram Raghu) and shiva. Charge sheet was also filed by the SHO in the court of Additional Judicial First class magistrate, Suryapet.

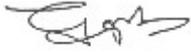
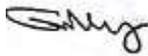
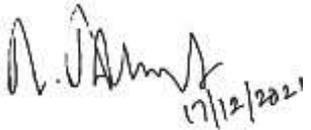
- 6) The District Collector, Suryapet District being the Chairman of the Lake Protection Committee also has not mentioned about any of these aspects. Under such circumstances we direct the Joint Committee to revisit the issue and to conduct further inspection by giving notice to the counsel appearing for the applicant and also to the respondents, so that they can be present at the time of inspection and point out the things to be noted by the committee and that can be considered by the Committee.**

As per the Hon'ble Court directions the revisit of tank by the committee was conducted on 23.11.2021 in the presence of Sri K. Dharmarjun Reddy (applicant), the respondents R5 (Sri Sai Developers Mandadi Avenues) and R6 (Sri Ganapuram Raghu) under the chairmanship of the District Collector, Suryapet

- 7) The Committee is also directed to survey the area and submit a detailed enlarged Survey Plan showing the location of the lake, Full Tank Level(FTL) fixed and the Buffer Zone fixed as per the notification and also locate the nature of constructions said to have been undertaken by the respondents 5 and 6 in their property. The committee is also directed to carry out the inspection with reference to the photographs filed by the applicant, so as to ascertain whether any portion of the construction falls within the buffer zone or FTL of the lake.**

During the resurvey (plan indicating the features) it is noticed that the construction of wall in the Sy.No.329 belongs to R6 (Sri. Ganapuram Raghu) is falling under buffer zone. It is a clear indication of violation of DTCP norms. Copy of the plan indicating encroachment is enclosed for reference. No permission was granted by any Government (competent) authority for such construction in the said buffer area pertaining to R6 (Sri Ganapuram Raghu) Sy.No.329. Therefore, notices were on 30.11.2021 & 06.12.2021 by Irrigation Department under the section 46,47 and 48 of Irrigation Act 1357F for R6 (Sri Ganapuram Raghu) for removal of the construction (encroachment) for keeping the tank bed to the Original required status.

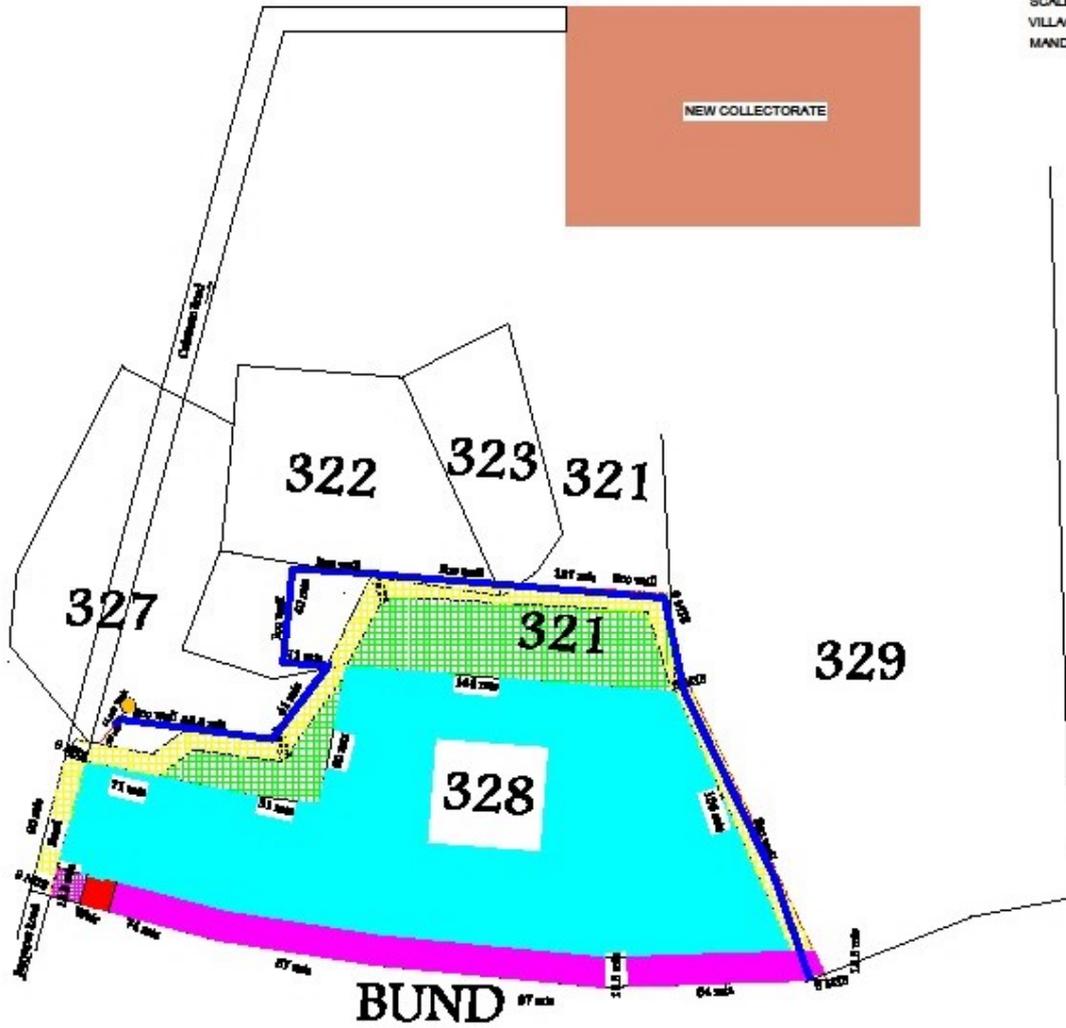
Now after resurvey on 24.11.2021 the map prepared clearly indicating every required feature (FTL, Buffer Zone, Structures etc.) mentioned and enclosed.

S.No.	Details of Joint Committee Member	Signature
1.	Sri T. Vinay Krishna reddy, District Collector, Suryapet District, Telangana State	
2.	Dr. E. Arockia Lenin, Ministry of Environment, Forests and Climate Change (MoEF & CC), Integrated Regional office, Hyderabad	
3.	Sri. G. Gangadhar- Secretary, SEAC & Representative of Telangana State Level Environment Impact Assessment Authority (SEIAA)	
4.	Sri. P.V.S. Nageshwar Rao, Superintending Engineer and Representative of Minor Irrigation Department Telangana State	
5.	Sri. G. Hanmanth Reddy, Joint Chief Environmental Engineer & Representative of Telangana State Pollution Control Board (TSPCB).	
6.	Sri R. Rahul, The District Town and Country Planning Officer and Representative of Director of Town and Country Planning	 17/12/2021

# **ENCLOSURES**

- 1) SURVEY MAP
- 2) JOINT COMMITTEE INSPECTION PHOTOS
- 3) FIR COPY
- 4) COMMUNICATION LETTERS TO APPLICANT &  
RESPONDENTS TO ATTEND THE INSPECTION
- 5) NOTICES R6
- 6) NOC & DTCP APPROVAL COPY

# LOCATION MAP OF Karnala Kunta survey no 328



## INDEX

SL NO	SURVEY NO	EXTENT	DESCRIPTION	REMARKS
1	328	7-16	Kamala Kunta	
2		1-12 F T L	SY NO 327 saidevelopers Ac 0-07 gts SY NO 321 P. Aravindu & Priyadharshini Ac 1-05 gts	
3		0-34 Baffar	Sy no 327 Saidevelopers 0-13 gts Sy no 349 Road 0-05 gts SY NO 321 P. Aravindu & Priyadharshini Ac 0-08 gts SY NO 329 P. Ganapuram Bhavani 0-08 gts	
4			Roc wall	
5			Bund	
6	327		Tank	
7			Weir	
8	301,302		Collectorate	

Prepared by

Surveyor  
Chivemla

JOINT COMMITTEE REVISIT SITE ON 23-11-2021  
ALONG WITH APPLICANT AND RESPONDENTS  
R5 AND R6



CCNO. 2055/20  
A/P

**CHARGE SHEET**

(U/s 173 Cr.P.C)

**IN THE COURT OF THE ADDL. JUDICIAL FIRST CLASS MAGISTRATE  
AT SURYAPET**

Honoured Sir,

1. Dist. Suryapet P.S: Chivvemla FIR No: 190/2020, Dated: 21.07.2020

2. Charge sheet No. /2020

3. Dated 07.09.2020

4. Act and section of Law 430 IPC Sec 3(i)(ii) of PDPP Act, Sec 50 (1)(a)(2) Telangana Irrigation act 1357

5. Type of final result Charge sheet

6. If final result is occurred Occurred

7. If supplementary or Original Original

8. Name and rank of I.O. P.Lokesh, SI of Police, Chivvemla

**9. Name and address of the complainant**

D. Uday Kumar s/o Yallaiah, age ; 27 Yrs, Caste : SC Mala, Occ : Assistant Engineer, I.B. Section Chivvemla. R/o HNO.1-7-173/F3, Church compound, Suryapet Mobile No. 7093890689

10. Date on which the complainant wa: 08.09.2020

Informed about result.

11. Particulars of the property seized --

**12. Particulars of the accused charge sheeted**

A1 Ganapuram Raghu s/o Janaki Ramulu, age: 58 Yrs, Caste: Kummari, Occ : Rtd Employee R/o 1-8-43/a A5, Srinivas Colony, Suryapet Town-9440374160.

A2 Dindugalla: Shiva Kumar s/o Venkateshwarlu, age. : 33yrs, Caste : Goud, Occ : Business R/o HNO.3-12-3/17/K Seetharampuram, Suryapet Town-9533158477.

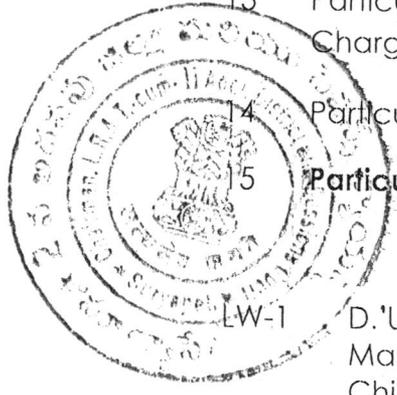
13. Particulars of the accused not Charge sheeted. NIL

14. Particulars of the deceased Nil

**15. Particulars of the witnesses to be examined**

LW-1 D. Uday Kumar s/o Yallaiah, age ; 27 Yrs, Caste : SC : Complainant  
Mala, Occ : Assistant Engineer, I.B. Section  
Chivvemla. R/o HNO.1-7-173/F3, Church compound,  
Suryapet Mobile No. 7093890689

No of Pages attached  
Seven Copy one  
Executed  
G



- LW-2 Islavath Ravi Naiak s/o Lachiram, age :25 Yrs, Caste : Cirl Witness  
: ST, Lambada, Occ : Work Inspector as Contract  
basis Irrigation, I & CAD Department Chivvemla  
R/o Gayamavarigudem village -9640661936.
- LW-3 Marthineni Koteswar rao s/o Kondaiah, age : 57 : Eye witness  
Yrs, Caste : Velima, Occ : Business R/o Sriram Nagar  
of Suryapet Town 9849831273.
- LW-4 Mandari bUpendar Rao s/o Late Prabhudas, age : : Cirl Witness  
33 Yrs, caste : Sc Madiga, Occ : Agriculture R/o  
Kudakuda Village of Chivvemla Mandal -  
9059992405.
- LW-05 Gattu Gopi s/o Eedaiah, age : 26 Yrs, Caste : SC/ : Panch for  
Madiga, Occ : Pvt Employee R/o scene of  
Seetharampuram village of Suryapet Town- Offence  
9010898381.
- LW-06 Chintha Vinay s/o Yallaiah, age : 30 Yrs, Caste : Sc : Panch for  
Madiga, Occ : Auto Driver R/o Boddurai Bzar, scene of  
Suryapet Town- 9951277388. Offence
- LW-07. P.Lokesh SI of Police, Chivvemla P.S. I.O & filed  
charge sheet

- 16 If final result is false indicate the action taken --
- 17 Result of the laboratory analysis --

#### 17. BRIEF FACTS OF THE CASE

Occurred prior to 20.07.2020 at limits of Kudakuda and was reported on 21.07.2020 at 19.00 hours by the complainant Dharavath Radha w/o Venkanna, age : 35 Yrs, Caste : Lambad, Occ : Agriculture R/o Rajuthanda village of Chivvemla mandal. The accused person Dharavath Mangtha s/o Thavuriya, age: 45 yrs, Caste: ST/Lambada, Occ: Agriculture R/o Rajuthanda Village of Chivvemla mandal and three others. The place of offence Rajuthanda village is comes in the limits of PS Chivvemla and which falls under the territorial jurisdiction of the Hon'ble Court

The brief facts of the case are that on 21.07.2020 at 19.00 hours the complainant D. Uday Kumar, Assistant Engineer, I.B. Section Chivvemla has come to Chivvemla Police station and lodged a English typed petition which runs as follows

I have been visiting to various tanks in the Chivvemla mandal as a part of periodic inspections in the aspects of Operation & Maintenance and to check the water percentages in the tanks along with the Work inspector, Chivvemla Mandal. During the visit/inspection of the tanks it is noticed that the tank Regula Kunta (karnala Kunta) bund was illegally cut down from its TBL (Tank Bund Level) and being leveled. Restoration of the above said tank Regula

Kunta (Karnala Kunta) Kuda Kuda Village, Chivemla Mandal was sanctioned in Mission Kakatiya Phase-III video G.O. Rt.NO. 315, Dated: 30-03-2017 for Rs. 9.48 Lakhs which serves an extent of Ac.14-08Gts.

I have enquired locally about the person(s) responsible regarding this endangering act to the stability of the tank and have come to the conclusion that Shiva Prasad R/o Suryapet bearing Mobile Number 9533158477 and Ghanapuram Raghu R/o Suryapet bearing Mobile Number 9440374160 has done intentionally for the purpose of widening the road so as to develop the layouts thereby without the NOC of this Department.

As per The Telangana Irrigation Act, 1357 F Part VIII, Penalties and Procedure' Section: 50 (1), Sub Section (1) (a) and Section (2) "Whosoever without the permission of the Competent officer:- pierces or cuts through, or attempts to pierce or cut through, or otherwise to damage or destroy or endanger the stability of any irrigation work"- is a punishable offence with fine or imprisonment which may extend up to one year.

In this regard, I request you to enquire once again personally so as to reconfirm the persons responsible for the endangering act towards the tank Regula Kunta/ Karnala Kunta, Kuda Kuda (V), Chivemla Mandal mentioned above and to lodge a case by considering this complaint to take necessary action so as to safe guard the precious water bodies.

Basing on the above complaint the LW-07 registered a case in **Cr.No:190/2020 U/s 430 IPC Sec 3(i) (ii) of PDPP Act, Sec 50 (1)(a)(2) Telangana Irrigation act 1357** and took up the investigation.

During the course of investigation the LW-07 examined and recorded the statements of LWs-01 & 02 in part-II CDs in detail. Due to late hours I could not proceeded for further investigation.

Later, on 27.07.2020 the accused person A1 has voluntarily and surrendered before the LW-07 by admitting their guilt served a notice U/s 41 (A) 1 Cr.P.C. to the accused A1 has came to Police Station Chivemla on 28.08.2020 at 10.00 hours to question them to ascertain facts and circumstances from them.

On 02.08.2020 the accused person A1 has surrendered before the LW-07. Then the LW-07 served a notice U/s 41 (A) 3 Cr.P.C. and directed them to appear before the Hon'ble JFCM court at Suryapet after receiving the summons.

Later, on 20.08.2020 the accused person A2 has voluntarily and surrendered before the LW-07 by admitting their guilt served a notice U/s 41 (A) 1 Cr.P.C. to the accused A2 were came to Police Station Chivemla on

10 of Pages attached  
Examined  
Examiner

144  
3

28.08.2020 at 10.00 hours to question them to ascertain facts and circumstances form them.

On 24.08.2020 the accused person A1 has surrendered before the LW-07. Then the LW-07 served a notice U/s 41 (A) 3 Cr.P.C. and directed them to appear before the Hon'ble JFCM court at Suryapet after receiving the summons.

As per the collected evidence the investigation done so far and it is disclosed that the LW-01 is the complainant, the LWs 2 to 04 were the witness. The complainant have been visiting to various tanks in the Chivemla mandal as a part of periodic inspections in the aspects of Operation & Maintenance and to check the water percentages in the tanks along with the Work inspector/LW-02, Chivemla Mandal. During the visit/inspection of the tanks it is noticed that the tank Regula Kunta (karnala Kunta) bund was illegally cut down from its TBL (Tank Bund Level) and being leveled. Restoration of the above said tank Regula Kunta (Karnala Kunta) Kuda Kuda Village, Chivemla Mandal was sanctioned in Mission Kakatiya Phase-III video G.O. Rt.NO. 315, Dated: 30-03-2017 for Rs. 9.48 Lakhs which serves an extent of Ac.14-08Gts.

The complainant/LW-01 enquired locally about the person(s) responsible regarding this endangering act to the stability of the tank and have come to the conclusion that the accused persons A1 & A2 were done intentionally for the purpose of widening the road so as to develop the layouts thereby without the NOC of this Department.

As per The Telangana Irrigation Act, 1357 F Part VIII, Penalties and Procedure Section: 50 (1), Sub Section (1) (a) and Section (2) "Whosoever without the permission of the Competent officer:- pierces or cuts through, or attempts to pierce or cut through, or otherwise to damage or destroy or endanger the stability of any irrigation work"- is a punishable offence with fine or imprisonment which may extend up to one year. Thus the offence is established against the accused and the accused A-1 & A2 were liable to be punished U/s 430 IPC Sec 3(i) (ii) of PDPP Act, Sec 50 (1)(a)(2) Telangana Irrigation act 1357.

Hence it is prayed the Hon'ble court to punish the accused as per law

Hence the charge sheet:

17. If ack. Copy of notice to complainant attached or not?: No.

18. Dispatched on: 07.09.2020.

Signature of the I.O.

Name: P.Lokesh,

Rank: Sub-Inspector of Police,

P.S. CHIVEMLA,

Suryapet Dist. (T.S)

No of Pages and  
Xerox Copy  
Examiner  
Date

Certified as to be Photo Copy

Superintendent

Und. Addl. Dist. & Sessions Judge

NALGONDA at SURYAPET



**FIRST INFORMATION REPORT**  
(Under Section 154 and 157 Cr.P.C)

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T.S.P.M. Orders 470,500

1. District Suryapet P.S. Chivvemla Year 2020 FIR No. 190/2020 Date 21/07/2020

2. Acts & Section(s): 430 IPC, Sec 3 (i) (ii) of PDPP Act & Sec 50 (1) (a) (2) of Telangana Irrigation Act-1357

3. a) Occurrence of Offence: Day \_\_\_\_\_ Date & Time From \_\_\_\_\_  
Date & Time To \_\_\_\_\_ Prior To \_\_\_\_\_ Time Period \_\_\_\_\_

b) Information Received at P.S.: Date & Time 21/07/2020 19:00

c) General Diary Reference: Entry No 19 Date & Time 21/07/2020 19:00

4. Type of Information: Written

5. Place of Occurrence:

a) Distance and Direction From P.S. 10 Kms, North-West Beat No. \_\_\_\_\_

b) Address Place \_\_\_\_\_ Area/Mandal \_\_\_\_\_ Street/Village \_\_\_\_\_  
Regula Kunta of Kuda Kuda Limits Chivvemla Kuda Kuda

City/District Suryapet State Telangana PIN \_\_\_\_\_

c) In case, outside the limit of this Police Station, then  
Name of P.S. \_\_\_\_\_ District \_\_\_\_\_

6. Complainant / Informant:

a) Name Domala Uday Kumar

b) Father's / Husband's Name Yallaiah

c) Date/Year of Birth \_\_\_\_\_ Age 27

d) Nationality \_\_\_\_\_ e) Caste Mala

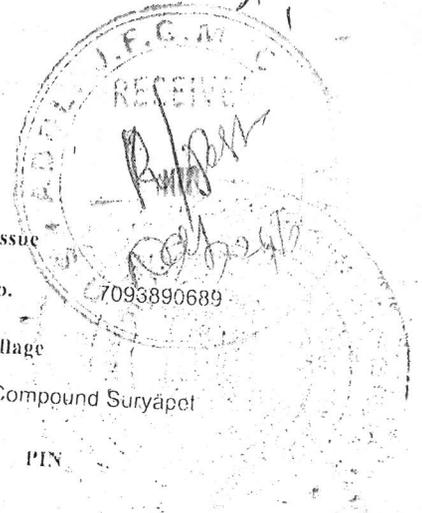
f) Passport No. \_\_\_\_\_ Date of Issue \_\_\_\_\_

g) Occupation Govt. official Non-Gazetted Place of Issue \_\_\_\_\_

h) Address (House No. \_\_\_\_\_ Area/Mandal \_\_\_\_\_ Mobile No. 7093890689  
7-173 Suryapet Street/Village \_\_\_\_\_  
City/District Suryapet Church Compound Suryapet  
State Telangana PIN \_\_\_\_\_

7. Details of known/suspected/unknown accused with full particulars:

*21/07/2020*



No of Pages 01/02/2020  
Kerox Copy one  
Examined  
[Signature]

190/2020-14-A

Serial No : 1

a) Name : Dindigalla Shiva Prasad

b) Father's /Husband's Name : Venkateshwarlu

c) Occupation : Gold Smith d) Caste : Goud e) Gender : Male

f) Age : 33 Nationality :

g) Address :

House No : Seetharampuram Colon Street/Village

Area/Mand Suryapet City/District : Suryapet

State : Telangana PIN : 0

h) Phone(Off) : 0 Phone(Resi) : 0

Cell No : 0

i) Email :

Serial No : 2

a) Name : Ganapuram Raghu

b) Father's /Husband's Name :

c) Occupation : d) Caste : e) Gender : Male

f) Age : 0 Nationality :

g) Address :

House No : Suryapet Town Street/Village

Area/Mand Suryapet City/District : Suryapet

State : PIN : 0

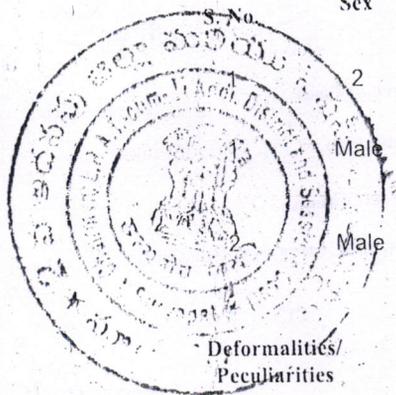
h) Phone(Off) : 0 Phone(Resi) : 0

Cell No : 0

i) Email :

Physical features, deformities and other details of the Suspect:

S.No.	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
2	Male	DOB/AGE:33	4	0cm	6	1382 2
	Male	DOB/AGE:0		0cm		
Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14



No of Pages and Xerox Copy etc.  
Examiner  
Date



\*\*\*\*\*

I have been visiting to various tanks in the Chivemla mandal as a part of periodic inspections in the aspects of Operation & Maintenance and to check the water percentages in the tanks along with the Work inspector. Chivemla Mandal. During the visit/inspection of the tanks it is noticed that the tank Regula Kunta (karnala Kunta) bund was illegally cut down from its TBL (Tank Bund Level) and being leveled. Restoration of the above said tank Regula Kunta (Karnala Kunta) Kuda Kuda Village, Chivemla Mandal was sanctioned in Mission Kakatiya Phase-III video G.O. Rt.NO. 315, Dated: 30-03-2017 for Rs. 9.48 Lakhs which serves an extent of Ac.14-08Gts.

I have enquired locally about the person(s) responsible regarding this endangering act to the stability of the tank and have come to the conclusion that Shiva Prasad R/o Suryapet bearing Mobile Number 9533158477 and Ghanapuram Raghu R/o Suryapet bearing Mobile Number 9440374160 has done intentionally for the purpose of widening the road so as to develop the layouts thereby without the NOC of this Department.

As per The Telangana Irrigation Act, 1357 F Part VIII, Penalties and Procedure Section: 50 (1), Sub Section (1) (a) and Section (2) "Whosoever without the permission of the Competent officer:- pierces or cuts through, or attempts to pierce or cut through, or otherwise to damage or destroy or endanger the stability of any irrigation work"- is a punishable offence with fine or imprisonment which may extend up to one year.

In this regard, I request you to enquire once again personally so as to reconfirm the persons responsible for the endangering act towards the tank Regula Kunta/ Karnala Kunta, Kuda Kuda (V), Chivemla Mandal mentioned above and to lodge a case by considering this complaint to take necessary action so as to safe guard the precious water bodies.

Encl: Extract of Telangana Irrigation Act 1357F.  
Extract of G.O.Ms.No.168 Dated: 07.04.2012, MA & UD Department

Yours Faithfully,

Sd/-

D. Uday Kumar,  
Assistant Engineer,  
I.B. Section Chivemla.  
Mobile No. 7093890689

1. Copy submitted to Deputy Executive Engineer, I.B. Sub Division Suryapet for favour of information and for taking further necessary action.
2. Copy submitted to Tahsildhar & Executive Magistrate Chivemla for favour of information and for taking further necessary action.

Received on 21.07.2020 at 19.00 hours

Basing on the above complaint I SIP registered a case in Cr.No.190/2020 U/s 430 IPC Sec 3(i)(ii) of PDPP Act, Sec 50 (1)(a)(2) Telangana Irrigation act 1357 and took up the investigation

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item.No : 2

- 1) Registered the case and took up the investigation or Name of LOKESH P
- 2) Directed to take up the Investigation or Rank: Sub-Inspector

3) Refused investigation due to

4) Transferred to P.S

District

on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.

Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge, Police Station

Name LOKESH P

Rank Sub-Inspector

15. Date and time of dispatch to the court :

21/07/2020 19:00

No of Pages one  
Xerox Copy one  
Examined  
Date 21/7/20

**GOVERNMENT OF TELANGANA  
IRRIGATION & CAD DEPARTMENT**

From  
Sri. P.V.S. Nageshwara Rao B.Tech.,  
Superintending Engineer,  
Irrigation Circle,  
Suryapet.  
**Email:sesrpt.irr@gmail.com**

To  
Sri Kuntla Dharmarjun  
Reddy, R/o H.No.1-6- 141/ 8  
/5, Vidyanagar, Suryapet  
Town & District.

**Lr.No:SE/IC/SRPT/DEE1/T1/2021-22/**

311<sup>m</sup>

**Date:22-11-2021.**

Sir/Madam,

Sub:- I & CAD department – Irrigation Division No.1,Suryapet NGT –  
Minor Irrigation- O.A. No. 202 of 2021 (SZ) filed by Sri. Kuntla  
Dharmarjun Reddy before Hon'ble National Green Tribunal, South  
Zone, Chennai – Joint inspection of Karanala kunta by the Joint  
Committee on 23.11.2021 as Directed by the Hon'ble NGT – Reg

Ref: -1. The Hon'ble National Green Tribunal, South Zone, Chennai  
Order, Dt:26-10-2021 in O.A. No. 202 of 2021 (SZ).  
2. Government of Telangana, I & CAD(MI) Dept,  
Memo.No.6429/MI/A2/2021-4, Dated:01-11-2021.

\*\*\*\*\*

It is to bring to your notice that the Hon'ble court has opinioned &  
directed to re-conduct the joint committee inspection duly considering the  
remarks pointed out by the Hon'ble NGT vide reference 1<sup>st</sup> cited above (OA  
No.202/202 is enclosed for ready reference).

Accordingly, it is proposed to conduct Joint Committee inspection with  
all the members including a member from DTCP also as mentioned in the  
directions. Hence the date 23.11.2021 is proposed for the joint Committee  
Inspection for submitting the report to the Hon'ble NGT for the case posted on  
30.11.2021 under the chairmanship of the District Collector, Suryapet District.  
Therefore, it is to inform that you are requested to attend the inspection  
proposed on 23.11.2021 by 11:00 AM at suryapet near karnala kunta,  
Kudakuda village, Suryapet District.

Encl:- 1. OA No.202/2021  
for ready reference.  
2.List of Joint Committee members.

Yours faithfully,

Superintending Engineer,  
Irrigation Circle, Suryapet.

*Received by  
23/11/21*

**GOVERNMENT OF TELANGANA**  
**IRRIGATION & CAD DEPARTMENT**

From  
Sri. P.V.S. Nageshwara Rao B.Tech.,  
Superintending Engineer,  
Irrigation Circle,  
Suryapet.

**Email:sesrpt.irr@gmail.com**

To

Sri Gangapuram Raghu, R/o  
1-8-43/A5, Srinivas Colony,  
Suryapet.

**Lr.No:SE/IC/SRPT/DEE1/T1/2021-22/**

313<sup>M</sup>

**Date: 22-11-2021.**

Sir/Madam,

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Kudakuda village, Suryapet District.

Encl:- List of Joint Committee members.

Yours faithfully,

Superintending Engineer,  
Irrigation Circle, Suryapet.

Recd  
G. Ragh  
239-A  
4.00 land  
23/11/2021

**GOVERNMENT OF TELANGANA  
IRRIGATION & CAD DEPARTMENT**

From  
Sri. P.V.S. Nageshwara Rao B.Tech.,  
Superintending Engineer,  
Irrigation Circle,  
Suryapet.  
**Email:sesrpt.irr@gmail.com**

To  
Sri Sai Developers, Mandadi  
Avenues, Adjacent to New  
Collector complex, Kuda  
kuda village, Suryapet  
District.

**Lr.No:SE/IC/SRPT/DEE1/T1/2021-22/**

312<sup>M</sup>

**Date: 22-11-2021.**

Sir/Madam,

Sub:- I & CAD department – Irrigation Division No.1, Suryapet NGT –  
Minor Irrigation- O.A. No. 202 of 2021 (SZ) filed by Sri. Kuntla  
Dharmarjun Reddy before Hon'ble National Green Tribunal, South  
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Kudakuda village, Suryapet District.

Encl:- List of Joint Committee members.

Yours faithfully,

Superintending Engineer,  
Irrigation Circle, Suryapet.

*[Handwritten signature]*  
23/11/2021

తెలంగాణ ప్రభుత్వం

నీటిపారుదల మరియు ఆయకట్టు అభివృద్ధి శాఖ

కార్యనిర్వాహక ఇంజనీర్,  
ఇరిగేషన్ డివిజన్ NO.1  
సూర్యాపేట

లేఖసంఖ్య./ఈ.ఈ / ఇరిగేషన్ సెక్షన్ /చివ్వేల/ నోటీస్/2020-21/తేదీ : 30-11-2021.

శ్రీ Mrs. Ganapuram Raghun..... గారికి

నోటీస్

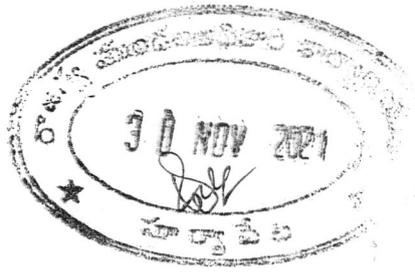
విషయము : నీటి పారుదల మరియు ఆయకట్టు అభివృద్ధి శాఖ- రేగులకుంట/ కర్నూలకుంట, సూర్యాపేట మున్సిపాలిటీ పరిధిలో గల, కుడకుడ గ్రామం, చివ్వేల మండలము, సూర్యాపేట జిల్లా, కుంట యొక్క F.T.L పరిధి మరియు బఫర్లోన్నందు గల నిర్మాణాలను తొలగించుట గురించి నోటీసును జారీ చేయుట.

సూచనా :- సెక్షన్ 46, 47 & 48 / ఏపీ / టీసీ/ ఏరియా / 1357 ఏఫ్ సెక్షను అనుసరించి.

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ఇందుమూలముగా తమరికి తెలియపరుచునది ఏమనగా !

చివ్వేల మండలము రేగులకుంట/కర్నూల కర్నూల కుంట, 23.11.2021న జాతీయ వారిత ట్రిబ్యునల్ సభ్యులు, సందర్శనచేసినపుడు, కుంట F.T.L పరిధి fix చేయమనగా 24.11.2021 న నీటిపారుదల మరియు రెవెన్యూ అధికారులు తిరిగి సర్వే నిర్వహించడం జరిగింది, కుంట రెవెన్యూ భాగం లో మీర్చా నిర్మించిన గోడ, కుంట యొక్క F.T.L పరిధి నండ్ల నిర్మించడం జరిగింది, అట్టి నిర్మాణాన్ని మూడు రోజుల్లో అనగా 02.12.2021 తేదీ లోగ తొలగించగలరు, ఇక ముందు కూడా F.T.L మరియు బఫర్లోన్నందు ఎటువంటి నిర్మాణాలను చేయరాదని ముందస్తు సమాచారం తెలియజేయుచున్నాము, లేని పక్షంలో తెలంగాణ నీటి పారుదల శాఖ చట్టం 1357 ఏఫ్ సెక్షన్ 46, 47 & 48 మరియు జి.ఓ.168 మున్సిపాలిటీ మరియు పట్టణ అభివృద్ధి శాఖ నిబంధనల ప్రకారం చట్ట పరమైన చర్యలు తీసుకొనబడునని తెయాలియజేయు చున్నాము.



ఇట్లు  
కార్యనిర్వాహక ఇంజనీర్,  
ఇరిగేషన్ డివిజన్ NO.1  
సూర్యాపేట

దీని ప్రతిని శ్రీయుత ఉపకార్యనిర్వాహక ఇంజనీరు, ఇరిగేషన్స్ డివిజన్ నెం-4, చివ్వెంబ గారికి తగు  
సమాచార నిమిత్తం సమర్పించనైనది.

దీని ప్రతిని శ్రీయుత **RDO**, సూర్యాపేట గారికి తగు సమాచార నిమిత్తం సమర్పించనైనది.

RPO  
ok

తెలంగాణ ప్రభుత్వం

నీటి పారుదల మరియు ఆయకట్టు అభివృద్ధి శాఖ

కార్య నిర్వాహక ఇంజనీర్,  
ఇరిగేషన్ డివిజన్ NO.1  
సూర్యాపేట.

లేఖసంఖ్య./ ఈ. ఈ/ఇరిగేషన్ డివిజన్ NO.1 /చివ్వేల / నోటీస్/2020-21/413 తేదీ : 6-12-2021.

శ్రీ Mr. Branapuram Raghu (R.G.) గారికి

నోటీస్

విషయము : నీటి పారుదల మరియు ఆయకట్టు అభివృద్ధి శాఖ- రేగుల కుంట/ కర్నూల కుంట, సూర్యాపేట మున్సిపాలిటీ పరిధిలో గల, కుడకుడ గ్రామం, చివ్వేల మండలము, సూర్యాపేట జిల్లా, కుంట యొక్క F.T.L పరిధి మరియు బఫర్ జోన్ నందు గల నిర్మాణాలను తొలగించుట గురించి నోటిసును జారీ చేయుట.

సూచనా :- సెక్షన్ 46,47&48 /ఎఫ్/టిఎస్/ఏరియా/1357 ఏప్ సెక్షను అనుసరించి.

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ఇందుమూలముగా తమరికి తెలియపరుచునది ఏమనగా !

చివ్వేల మండలము రేగుల కుంట/కర్నూల కర్నూల కుంట ,23.11.2021 న నేషనల్ గ్రీన్ ట్రిబ్యూటల్ కమిటీ మెంబర్స్ కుంటను సందర్శనచేసినపుడు,కుంట F.T.L పరిధి fix చేయమనగా 24.11.2021 న నేను మరియు మా ఉప కార్య నిర్వాహక ఇంజనీర్ గారు తిరిగి సర్వే నిర్వహించడం జరిగింది, కుంట డి.ఓ.సి.భాగంలో మీరు నిర్మించిన గోడ,కుంట యొక్క F.T.L పరిధి నందు నిర్మించడం జరిగింది, అట్టి నిర్మాణాన్ని మూడు రోజుల్లో అనగా 09.12.2021 తేదీ లోగ తొలగించగలరు, ఇకముందు కూడా F.T.L మరియు బఫర్ జోన్ నందు ఎటువంటి నిర్మాణాలను చేయరాదని ముందస్తు సమాచారం తెలియజేయుచున్నాము , లేనిపక్షం లో తక్షణం తెలంగాణ నీటి పారుదల శాఖ చట్టం 1357 ఏప్ సెక్షన్ 46, 47 & 48 మరియు జి.ఓ. 168 మున్సిపాలిటీ మరియు పట్టణ అభివృద్ధి శాఖ నిబంధనల ప్రకారం చట్టపరమైన చర్యలు తీసుకోవబడునని తెయాలియజేయుచున్నాము.

ఇట్లు

  
కార్య నిర్వాహక ఇంజనీర్,  
ఇరిగేషన్ డివిజన్ NO.1  
సూర్యాపేట.



దీని ప్రతిని శ్రీయుత ఉపకార్యనిర్వాహక ఇంజనీరు, ఇరిగేషన్ సబ్ డివిజన్ నెం-4, చివ్వేల గారికి తగు సమాచార నిమిత్తం సమర్పించనైనది.

దీని ప్రతిని శ్రీయుత **RDO**, సూర్యాపేట గారికి తగు సమాచార నిమిత్తం సమర్పించనైనది.

GOVERNMENT OF TELANGANA  
IRRIGATION & CAD DEPARTMENT

Office of the Executive Engineer,  
I.B. Division, Suryapet, Suryapet Dist

Proc.No. EE/IB Divn/SRPT/AE-Tech/NOC/ /2018-19,Dated: 24-05-2019.

Present:

Sri.N.Sanjeeva Reddy,  
Executive Engineer.

Sub:-I.B. Divn,Suryapet- Application received for issue of NOC for development of land /Layout proposals in Survey no.302,309,310,318,319,320,321,322,323,324,325,326 and 327 to an extent of Ac. 33- 15½ Gts at Kuda Kuda Village, Chivemla Mandal-No Objection Certificate(NOC) -Issued.

Ref:-1. Application of Sri. M. Narender Reddy and others, No.NIL,  
Dated: 08-05-2019

2. DEE, IB Sub Divn Suryapet, Lr.No. D.E.E./IB/Sub  
Divn/SRPT/NOC/ 15/2018-19, Dt. 22-05-2019.

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Sri.M.Narender Reddy, S/o.M Vidya Sagar Reddy, Age: 49 years, Occupation: Business, R/o.8-2-684/2, Flat No.104, B-Block, Road No.12, Banjara Hills, Hyderabad, Managing Partner, M/s Sri Sai Developers and others vide letter 1<sup>st</sup> cited above, requested for issue of the No Objection Certificate (NOC) for obtaining approval of the layout proposals from the DTCP in the lands to an extent of Ac. 33.15 ½ Gts, in Survey Nos. 302, 309, 310, 318, 319, 320, 321, 322, 323, 324, 325, 326 and 327.

The Deputy Executive Engineer, I.B. Sub Division, Suryapet vide his letter 2<sup>nd</sup> cited submitted the detailed report as follows.

The land in said survey numbers is adjacent to the tank Regula Kunta, Kuda Kuda Village of Chivemla Mandal. The FTL map of the Regula Kunta tank was prepared jointly by the Irrigation & Revenue Department. The extent of the area of the patta land falling under the FTL of the tank is Ac.1-12 Guntas and Ac.0-34 Guntas under Buffer zone of the tank, where as the Shikam land of the Kunta is Ac.7-16 Guntas.

As per G.O.Ms.No.168 Dated: 07.04.2012 para 3(a)(i), No building / development activity shall be allowed in the bed of water bodies like river or nala and in the **Full Tank Level (FTL)** of any lake, pond, cheruvu or kunta / shikam lands, and inaccordance with para 3(a)(2)(ii)(3) 9m from the FTL

boundary of Lakes / Tanks / Kuntas of area less than 10Ha / shikam lands in the **Buffer Zone**.

Thus, submitted for grant of conditional NOC for the extent of the land of the applicant(s) falling beyond the FTL and the Buffer zone of the tank.

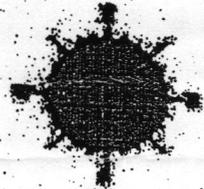
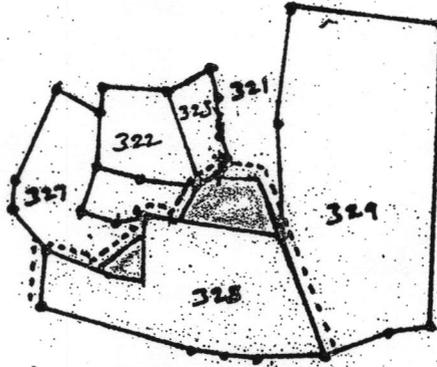
Under the circumstances explained in the field report above, and upon inspection of the land(s) of the applicant(s) proposed for obtaining approval of the layout from the DTCP, and under relevant provisions contained in G.O.Ms No.168, MA&UD(M)Dept, Dated:07.04.2012 (extract enclosed), the **No Objection Certificate (NOC)** is hereby granted for the layout /development of the **lands falling beyond the FTL and the Buffer Zone** of the Water body/ tank, subject to the following terms and conditions.

1. The NOC is granted on the request of the applicant(s) and they are solely responsible for the contents made in the application.
2. The development activity should not interfere with the flora and fauna and the functioning of the water body.
3. The feeder channels of the tank should be kept intact with buffer zone.
4. No excavation, dumping of waste and other developmental activities endangering existence of the water body should be entertained within submergence (i.e., FTL & Buffer Zone).
5. The Irrigation & CAD Department reserves the right of cancellation of the NOC without any notice and assigning any reasons thereon, if at any stage later, it is found that the developmental activities of the applicant(s) is in contravention of the Acts, Government orders, Court orders, NOC conditions and proper functioning of the tank endangering ecology, and also if it is found that the NOC is obtained by fraud, misrepresentation or by mistake of fact.
6. The applicant(s) should invariably get field demarcation of the FTL & Buffer zone of the land by the Surveyor of the Revenue Department & the Assistant Engineer of this Department in accordance with rules in vogue, prior to grounding the activities proposed.
7. Irrigation & CAD Department is not responsible for any incidental or consequential actions or any loss occurred to anybody or caused otherwise due to or arising out of such NOC granted on any false declaration, claim or deposition made by the applicant(s)

  
Executive Engineer,  
I.B. Division, Suryapet.

To  
Sri.M.Narender Reddy, S/o.M Vidya Sagar Reddy, R/o:8-2-684/2, Flat  
No.104, B-Block, Road No.12, Banjara Hills, Hyderabad, Managing  
Partner, M/s Sri Sai Developers and others.

# REGULA KUNTA FTL LOCATION SKETCH



Scale 8 inches = ONE MILE

Villages: kudakuda

Mandal: chivemla

District: Suryapet

## INDEX

SL.NO.	SYMB OL	DESCRIPTION	EXTENT IN AC-GTS
1		FTL BOUNDARY	
2		KUNTA shikam	7-16
3		PATTA LAND	1-12
4		BUFFER ZONE	0-34

Prepared by:-

*[Signature]*  
Mandal surveyor  
chivemla

*[Signature]*  
A.E. B.C. Chivemla

*[Signature]*  
THASILDAR  
CHIVEMLA MANDAL  
Suryapet Dist

(u)

**OFFICE OF THE MUNICIPAL COUNCIL SURYAPET  
DIST. SURYAPET.**

From  
Commissioner,  
Suryapet Municipality.  
Suryapet Dist.

To  
M/s. Sri Sai Developers,  
M.Narender Reddy  
Managing Partner.  
Hyderabad.

**Lr. No. G1/ 2527 /Layout/2019-21, Dated. 17-04-2021.**

Sir,

**Sub:-** Municipal Council Suryapet – Town Planning Section- Layouts- M/s. Sri Sai Developers its Managing Partner Sri. Mandadi Narender Reddy S/o. Vidya Sagar Reddy for approval of layout permission in Sy. Nos. 302,309,318,319,320,321,322,323,324,325 and 327 to an extent of Ac.30.29 Gts. Situated at Kuda Kuda merged village Suyapet Municipality, Suryapet District, Telangana – TLP No. 72/2021/H - Approved - Communicated - Reg.

**Ref:-** 1. Application of M/s. Sri Sai Developers, Dt. 16-12-2019  
2. Lr. Roc. No. 5719/2019/H, dated 15.06.2020 of DTCP Hyderabad  
3. Lr.D.Dis.No. 5719/2019/H, dated 22.03.2021 of DTCP, Hyderabad  
4. This office Lr.No.G1/2527/Layout/2019, dated 16.06.2020

\* \* \* \* \*

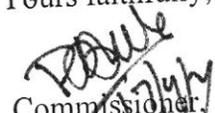
I invite your attention to the reference cited above, wherein the layout proposals in Sy. Nos. 302,309,318,319,320,321,322,323,324,325 and 327 Situated at Kuda Kuda merged village Suyapet Municipality, Suryapet to an extent of Ac. 30.29 gts applied by you has been examined and TLP is approved. A copy of the same is herewith communicated to from the roads and demarcated as per plan, if you are agreed by the TLP approved you may state away demarcate the layout on ground and form the road alignment and submit the demarcated plan as per measurements on ground and required measurement of the plots etc., and submit your title deeds to this office for forwarding the same for the final approval within period of 15 days after receipt of this letter. You are also intimated to remit the necessary fees Rs. 2645300/- to local authorities after submission of your reply and also you are paid the Rs. 6,10,000/- paid and balance fee pay the Rs.2035300/-

**The roads and open spaces shall be handed over to the Commissioner, Suryapet Municipality through Registered Gift Deed at free of cost 10% of the open space (Ac.2.917 cents) and Road area (29.44%) Ac.8.59 cents.**

The applicant shall register the proposed project under Telangana Real Estate ( Regulation and Development ) rules 2017, as application with the provisions of G.O.Ms. 202 MA dt. 3107.2017

In case of no reply is received from you within a period of one month a TLP No 72/2021/H stands cancel, and you shall apply a fresh as per rules in vogue.

Yours faithfully,

  
Commissioner,  
Suryapet Municipality

Copy to

The Director of Town & Country Planning, Hyderabad for favour of information.  
The Regional Dy. Director of Town & Country Planning, Hyderabad for favour of information.

3

File No. DTCP-HT1/OTH/7/2020 HYD Sec-DTCP

PHONE : 040-23314622  
FAX : 040-23313176  
E-MAIL : [dtcp@telangana.gov.in](mailto:dtcp@telangana.gov.in)

GOVERNMENT OF TELANGANA

From  
The Director of Town and Country  
Planning,  
Government of Telangana, 4<sup>th</sup>&  
5<sup>th</sup>Floors,  
640 A.C.Guards,  
Hyderabad 500 004.

To  
The Commissioner,  
Suryapet Municipality,  
Suryapet District

Lr.D.Dis.No. 5719/2019/H, dated. 22-3-2021

Sir

Sub:- Layout – Suryapet Municipality- Layout in Sy.No. 302, 309, 318, 319, 320, 321, 322, 323, 324, 325 & 327 to an extent of Ac. 30.29 gts at Kuda Kuda Village Suryapet Municipality Suryapet District., applied by M/s. Sri. Sai Developers its Managing partner Sri Mandadi Narender Reddy S/o. Vidya Sagar Reddy - Technical Layout Pattern – Approved - Regarding.

Ref:

1. Lr.Roc.No. G1/2527/2019 Dt: 18.01.2021 of Commissioner, Suryapet Municipality.
2. Lr. No. Roc. No : 513/2020/HRC/H2 DT 05.02.2021 of RDDTP Hyderabad.
3. G.O.Ms.No. 258 MA dt:25-10-2019.
4. This office Lr.No.245874/2020/H. dt:07-11-2020.
5. MA&UD Memo No. 10788/Plg.III/2019 dt:11-12-2019

-000-



The layout proposal in Sy.No. 302, 309, 318, 319, 320, 321, 322, 323, 324, 325 & 327 to an extent of Ac. 30.29 gts at Kuda Kuda Village Suryapet Municipality Suryapet District., applied by M/s. Sri. Sai Developers its Managing partner Sri Mandadi Narender Reddy S/o. Vidya Sagar Reddy have been examined with respect to G.O. Ms. No. 62 dated 28.01.1970 in detail and approved and communicated a Technical Layout Pattern in TLP No. 72 /2021/H with the following provisions:

1. Layout area	:	Ac.30.425 Cents
2. Area effected	:	Ac. 0.68 Cents
3. FTL area	:	Ac. 0.32 Cents
4. Owners land	:	Ac. 0.25 Cents
5. Net Layout area	:	Ac. 29.17 Cents
6. Open Space (10%)	:	Ac. 2.917 Cents
7. Roads area (29.44 %)	:	Ac. 8.59 Cents.
8. No. of plots	:	318

File No.D. CP-HT1/OTH/7/2020-HYD Sec DTCP

The Technical Layout Pattern shall be released to the applicants subject to the conditions laid down in the Annexure – 1 (Copy enclosed) and the applicant shall avenue of plantation of trees as per Water Land Trees Act,2002.

This layout is legally valid only on its release/ approval by concerned Municipality and on fulfillment of all layout conditions. Any transaction prior to the above is illegal.

Further, the internal roads shall be formed within a period of two months and the roads and open spaces shall be handed over to the Commissioner Suryapet , Municipality through Registered Gift deed at free of cost failing which the Municipal Commissioner shall take necessary action to cancel the layout duly publishing in news papers.

Yours faithfully,

Director of Town and  
Country Planning

Encl: Two copies of the Technical  
Layout Pattern No. 72 /2021/H

Copy to:

1. The Regional Deputy Director of Town Planning, Hyderabad along with a copy of Technical Layout Pattern No.72 /2021/H.
2. The Sub-Registrar, Suryapet District for information.

**Signature valid**

Digitally signed by KOMMU  
VIDYADHAR  
Date: 2021.03.22 11:49:24 IST  
Reason: Approved

**ANNEXURE - I (MUNICIPALITIES / CORPORATIONS)**

1. The layout owner / developer of the site shall undertake the following works under the supervision of Municipality.
  - i) Levelling with suitable gradient and formation of all roads with sub-surface, curbstones, metalling of the carriage-way, side drains as per layout rules of G.O. Ms.No. 62 MAdt:28-01-1970.
  - ii) Construction of drains and channelization of Nalas for allowing storm water run-of. These may be channelized in such a way as to conserve or harvest the water in nearest water body or public open space, etc.
  - iii) Undertake greenery in the layout including avenue plantation in public open spaces and construct rain water harvesting pits etc.
  - iv) Fencing of open spaces.
  - v) Street lighting and Electricity facilities.
  - vi) Provision of sewerage disposal system and protected water supply system.
2. The corners of the sites at the junction of the streets should be splayed off as shown in the approved plan T.L.P.No. 72/ 2021/H
3. No site shall be sold, leased or otherwise disposed off and no building shall in any site unless and until conditions (1) and (2) are complied with.
4. That the layout now issued does not exempt the lands under reference from the purview of the Telangana Agricultural Land Ceiling Act, 1973.
5. Necessary clearance from the Agriculture Land Ceiling Authorities should be obtained before putting the plots to residential use and also disposing the plots.
6. The Roads, Open space approved for public purpose in the area covered by the layout shall be handed over to the Municipalities through a registered Gift Deed.
7. Every building site shown in the sanctioned plan TLP. No. 72/2021/H shall be utilized for the construction of any Residential dwelling house and no shop, godown / industry, or any other building which is not ordinarily connected with dwelling shall be constructed in the Site. No building shall be converted to any use other than to which it has been permitted for.
8. The individual building permission shall be considered for approval as per Building rules issued vide G.O.Ms.No.168 MA dt:07-04-2012 and the amended rules issued by the Government from time to time.
9. The boundaries and dimensions of sites shall not be altered except with the prior approval of the Director of Town and Country Planning, Hyderabad.
10. In this layout infrastructure provided like water supply, sewerage and drainage disposal systems, street lighting rain water harvesting structure and other civic amenities, the local body shall ensure for proper and effective maintenance of the said services and impose any further conditions for their usage and maintenance.
11. The Local authority shall ensure that the roads and open spaces which are provided with necessary plantation and greenery shall be maintained by the Local authority and they should not be encroached at any point of time in future.

File No.DTCP-HT1/OTH/7/2020-HYD Sec DTCP

12. This permission does not bar any public agency including **Executive Authority** to acquire the lands for any public purpose as per law.
13. If any dispute litigation arises in future, regarding the ownership of the land, site boundary etc., the applicant shall be responsible for the settlement of the same. **Executive authority** or its employees shall not be party to any such dispute litigation.
14. The **Executive Authority** reserve the right to cancel the permission if it falls that permission obtained by framed misrepresentation or by mistake of facts.
15. The applicant is solely responsible for ownership land disputes/ boundary dispute/discrepancy/ encroachments/ litigations arise in future and executive authority shall not responsible at any cost.
16. The applicant shall comply the terms and conditions and to adhere as imposed in the Final Layout proceedings of this office and layout rules and regulations.
17. Shops business premises and industrial units, shall not be constructed and wherein the area covered both approved layout except in the place specifically reserve for such proposals in approved layout plan.
18. The owners shall give a written agreement to abide the above conditions and the sale or lease of sites shall be also subject to compliance with the above conditions. The owner shall be bound to mention in the sale or lease deed but the absence of any such mentioned shall not stand in the way of the Municipal Authority / endorsing the fulfillment of the above conditions or carryout any work itself and recovering the expenses incurred from the owners, purchase, leaser, re occupier in defaults as the Municipal Authority pay edit.
19. The approval of the layout does not bar any acquisition for the public purpose either by the Government or any public agency.
20. The other general conditions or any other condition as laid by the Authority are applicable.
21. If there is any court case is pending against law, the proposal is subject to outcome of any court orders and the applicant shall be responsible for settlement of the same.
22. All internal roads of the layout should be kept open to provide access for neighbouring lands.
23. The applicant shall register the proposed project under Telangana Real Estate (Regulation and Development) rules 2017, as applicable with the provisions of G.O. Ms. No. 202 MA dt:31.07.2017

Signature valid

Digitally signed by KOWIMU  
VIDYADHAR  
Date: 2021.03.22 10:49:48 IST  
Reason: Approved

Director of Town and  
Country Planning

Date: 23/11/2021

To

The District Collector and Joint Committee Members,  
Suryapet.

Respected Sir

It is shocking that you have submitted completely incorrect factual report after two site inspections.

You might be misled by the officials that the Irrigation Department has registered two FIRs on damage caused to the Karnalakunta Lake.

There has been damage caused to paddy crops due to breaking of bund and releasing of water.

After I have filed case before NGT, repairs done to the water body to mislead the committee that nothing happened to lake.

I am attaching the Photographs along with FIRs for your consideration.

That the NGT has reposed great confidence on the Joint Committee consisting of Representatives of MoEF and SEIAA. It would not be proper to mislead the NGT as the facts are clear at ground and from the records of Irrigation Department and Police FIRs.

Hence, I request you to submit the factual situation regarding the damage, encroachments caused to Karnala Kunta Lake and see that the lake may develop as Mini Tankbund with a park, waking way etc to cater the future needs of fastly growing Suryapet.

I hope and trust that the Committee will at least now provide factual and correct ground report to avoid controversies and protect the water body and environment.

Yours faithfully



Kuntla Dharmarjun Reddy  
Petitioner Original  
application member 202 of  
2021 honourable National  
Green tribunal Chennai (SZ)

PHONE : 040-23314622  
FAX : 040-23313176  
E-MAIL : dtcp@telangana.gov.in

**GOVERNMENT OF TELANGANA**

O/o The Director of Town &  
Country Planning, 4<sup>th</sup> & 5<sup>th</sup> Floor,  
640, A.C. Guards,  
**HYDERABAD – 500 004.**

**Memo.No.5705/2021/P, Dated: 25-11-2021.**

Sub:- O/o. DT&CP., T.S., Hyd. – TSPCB- Legal—Hon,ble NGT, Chennai – Original Application No. 202 of 2021 filed by Kuntla Dharmarjun Reddy, R/o Suryapet District Vs District Collector, Suryapet & others- Order dated 26.10.201- Communicated for Compliance - Regarding.

Ref:- 1. Email dt:8.11.2021.  
2. TSPCB, Hyderabad Lr.No. 21/NGT-Chennai/TSPCB/Legal/2021-32 dt:06.11.2021.  
3. Lr.No.DEE/4/Chivemla dt:23.11.2021, Dy.EE Irrigation Chivemla Division.

\* \* \* \* \*

Immediate attention of District Town & Country Planning Officer, Suryapet District is invited to the subject and references cited (copy enclosed). The Hon'ble NGT in its order dt:26.10.2021 stated that Hon'ble Tribunal impleaded the DT&CP and Telangana Lake Protection Committee in this case. The Hon'ble NGT directed the Joint Committee to re-visit and to conduct fresh inspection by giving notice to Counsel appearing for the applicant and also to the respondents, so that they can be present at the time of inspection and point out the things to be noted by Committee and for consideration of the Committee. The Hon'ble NGT also directed to submit further report on or before 30.11.2021 by e-filing.

The Hon'ble NGT also directed to file their independent statements regarding the allegations made in the application before the next hearing date i.e., 30.11.2021.

Hence you are required to attend said Joint Committee meeting conveyed on 26.11.2021 @ 11.00 am, under the chairmanship of District Collector Suryapet District, without fail.

Any slackness in this aspect the matter will be viewed seriously.

Sd/- K. Vidyadhar  
Director of Town and  
Country Planning

To  
The District Town & Country Planning Officer  
Suryapet District.

Copy to District Collector Suryapet District, for favour of information.

Copy to Dy.EE Irrigation Sub-division No. 04, Chivemla Division for favour of information.

//t.c.f.b.o//

Joint Director

25.11.2021

**GOVERNMENT OF TELANGANA  
IRRIGATION & CAD DEPARTMENT**

**Office of the Executive Engineer,  
Irrigation Division No.01, Suryapet.**

Proc.No.EE/IrrDivnNo1/SRPT/DEE-Tech/OT1/NOC/ 116<sup>c</sup> /,Dt: 28-04-2021.

Present:

Sri.D.Bhadru,  
Executive Engineer,

Sub:-Irrigation Sub Divn,No.4 Chivemla- Application received for issue of NOC for developing residential layout and school in Survey No. 329 to an extent of Ac. 4.00 Gts at Kuda Kuda Village, Chivemla Mandal -No Objection Certificate(NOC) - Issued.

Ref:-1.Application of Sri. Ghanapuram Bhavani, Lr No.NIL, and Dated: 02-04-2021, communicated vide Executive Engineer's Endt. No. EE/Irr Div'n No-01/SRPT/AEE-T/ 77<sup>s</sup> / Dt: 03 -04-2021.

2. DEE, Irr Sub Divn No-4, Lr.No. D.E.E./Irr SD No-04/SRPT/ NOC/2021-22, 24<sup>E</sup> Dt. 23 -04-2021.  
\*\*\*\*\*

Sri. Ghanapuram Bhavani vide his letter cited above requested for issue of the No Objection Certificate for developing residential layout in Survey no. 329 to an extent of Ac.04-022Gts at Kuda Kuda Village, Chivemla Mandal, Suryapet District as required by the DTCP authorities.

The Deputy Executive Engineer, Irrigation Sub Division No.-04, Chivemla vide his letter 2<sup>nd</sup> cited submitted the detailed report as follows.

The proposed site is inspected and it is found that the land in survey numbers (Sy.No.329) is adjacent to the tank Regula Kunta, Kuda Kuda Village, of Chivemla Mandal. The site of the applicant is inspected and FTL survey has been carried out because as mentioned earlier the applicant land located adjacent (east side) to the tank Regula Kunta. The location sketch accordingly was prepared and submitted by the Mandal Surveyor of Revenue Department and the copy of the location sketch is enclosed herewith. As per the location sketch the extent of the applicant patta land falling under the FTL of the tank is Ac.00-00Gts and Ac.00-09Gts under Buffer zone of the tank i.e. a total of

Ac.00-09Gts out of Ac.04-00Gts of the applicant land of the applicant land affected by the FTL and buffer zone. The buffer zone is taken as 9.0 meters from the FTL of the tank as per the G.O.Ms.No.168 Dated: 07.04.2012

As per G.O.Ms.No.168,MA&UD Dept., Dated: 07.04.2012 para 3(a)(i), No building / development activity shall be allowed in the bed of water bodies like river or nala and in the **Full Tank Level (FTL)** of any lake, pond, cheruvu or kunta / shikam lands and in accordance with para 3(a)(2)(ii)(3) 9m from the FTL boundary of Lakes / Tanks / Kuntas of area less than 10Ha / shikam lands in the **Buffer Zone**.

The proposed site is inspected with reference to the report received from the Sub Division, the grant **No Objection Certificate (NOC)** is hereby granted for the developing the **lands falling beyond the FTL and the Buffer Zone** of the Water body subject to the following terms and conditions.

1. The NOC is granted on the request of the applicant and they are solely responsible for the contents made in the application.
2. The development activity if any in the applicant land should not interfere with the flora and fauna and the functioning of the water body.
3. The feeder channels of the tank should be kept intact with buffer zone.
4. No excavation, dumping of waste and other developmental activities endangering existence of the water body should be entertained within submergence (i.e., FTL & Buffer Zone).
5. The Irrigation & CAD Department reserves the right of cancellation of the NOC without any notice and assigning any reasons thereon, if at any stage later, it is found that the developmental activities of the applicant is in contravention of the Acts, Government orders, Court orders, NOC conditions and proper functioning of the tank endangering ecology, and also if it is found that the NOC is obtained by fraud, misrepresentation or by mistake of fact.

6. The applicant should invariably get field demarcation of the FTL & Buffer zone of the land by the Surveyor of the Revenue Department & the Section Officer of this Department in accordance with rules in vogue, prior to grounding if any.
7. Irrigation & CAD Department is not responsible for any incidental or consequential actions or any loss occurred to anybody or caused otherwise due to or arising out of such NOC granted on any false declaration, claim or deposition made by the applicant.

  
Executive Engineer,  
Irrigation Division No-1, Suryapet.  
28/04/21

To

1. Copy to Deputy Executive Engineer, Irrigation Sub Division No.04, Chivemla for information and to instruct the concerned section officer to mark the FTL and Buffer zone area in the applicants land and see that the above conditions are not violated.
2. Sri. Ghanapuram Bhavani w/o Raghu, R/o Suryapet.

JOINT COMMITTEE REVIST SITE ON 23-11-2021  
ALONG WITH APPLICANT AND RESPONDENTS (R5 & R6)  
[with Signatures]

Dt: 23/11/21

1) G. Abhilash (R5)

Sri Sai Developer

(rural Dept. Inspection - presentation)

Abhilash

2) D. 23/11/21

G. Laksh. (R6)

239 A. 04-00 Land end -

G. Laksh.

3) dt. 23/11/21

K. Dhanraj  
Petitioner